

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 03<sup>rd</sup> day of February, 2010

**ORIGINAL APPLICATION NO. 554/2009**

**CORAM:**

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Mratunjay Raghuvanshi son of Shri Himmat Singh Raghuvanshi, aged about 28 years, resident of C/o A.S. Verma, Q. No. 826/4, Bekary Road, Malvia Nagar, Jaipur.

.....APPLICANT

(By Advocate: Mr. Rajesh Moondia)

VERSUS

Union of India through Chairman, Railway Recruitment Board, Nehru Marg, Near Ambedkar Circle, Ajmer (Rajasthan).

.....RESPONDENTS

(By Advocate: -----)

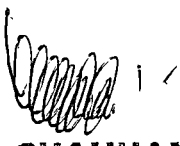
**ORDER (ORAL)**

The applicant has filed this OA thereby challenging the order dated 23.09.2009 whereby the candidature of the applicant was rejected on the ground that he has mentioned his name in the application for appointment to the relevant post as 'Mratunjay Raghuvanshi', which application was submitted by the applicant on 23.11.2007 and pursuant to such application, Shri Mratunjay Raghuvanshi was selected but subsequently when the applicant was called for verification, it transpired that name of the applicant was Mastram Singh Raghuvanshi and in fact the name was changed when the notification in that regard published in the Official Gazette on M.P. on 02.03.2009. It is on this basis the respondents have cancelled the

candidature of the applicant vide order dated 20.08.2009 (Annexure A/1).

2. We have heard the learned counsel for the applicant at admission stage. We are of the view that the reasoning given by the respondents for rejecting the candidature of the applicant cannot be faulted. Thus while exercising power of judicial review, it cannot be said that decision so arrived by the authority is ultra virus, illegal, without jurisdiction or was passed under wrong provision of law. Accordingly, the OA is dismissed at admission stage with no order as to costs.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

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